BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT

(On behalf of Principal Secretary, State of Uttarakhand)

(Respondent No. 1)

in

Original Application No. 577 of 2025

Jeevan Singh

Applicant

Versus

State of Uttarakhand & Ors.

Respondents

Sr. No.	Description of Documents	Page Nos.
1.	Index	1
2.	Response Affidavit	2-5
3.	**Annexure No. 1**: (Copy of letter dated 06.01.2026 along with the compliance report.)	6-21

Date: 11.02.2026

Advocate for Respondent
Counsel for the State of Uttarakhand

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RESPONSE AFFIDAVIT

(On behalf of Principal Secretary, State of Uttarakhand)

(Respondent No. 1)

in

Original Application No. 577 of 2025

Jeevan Singh — Applicant

Versus

State of Uttarakhand & Ors.

Respondents

Affidavit of Mis. Kalyani (Female), aged about 48 years, D/o Shri Devraj Singh, presently posted as Additional Secretary, Department of Environment Conservation and Climate Change, Government of Uttarakhand, Dehradun

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1. That the deponent is presently posted as the Additional Secretary, Department of Environment Conservation and Climate Change, Government of Uttarakhand and as such is fully conversant with the facts of the case and is competent to sign and swear the instant affidavit.

2. That the above-mentioned matter was listed for hearing on 09.01.2025 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

   "……

   5. Responses by respondents no.1 and 5 may be filed within one month.

   ……"

3. That the District Magistrate, vide letter dated 06.01.2026, submitted a compliance report to the Additional Secretary, State of Uttarakhand, in pursuance of the recommendations made by the Joint Committee, particularly Point No. 5 of the inspection report. A point-wise compliance was obtained from the Executive Officer, Nagar Panchayat, Banbasa. The findings of the compliance report are as under:

   a. Nagar Panchayat, Banbasa is committed to strict compliance with the provisions of the Solid Waste Management Rules, 2016, and continuous efforts are being made to ensure compliance at all levels.

NOTARY
Birendra Singh
Advocate
Reg.No.56(01)2022
Dowata, Dehradun
STATE OF UTTARAKHAND

b. In the Banbasa area, a major portion of land is under the ownership of the Irrigation Department (Uttar Pradesh) and Forest Department. Further, due to the proximity of rivers and streams, the identification of a suitable site for the cluster model in Banbasa, Tanakpur, and Khatima is presently under process. The land is proposed to be allotted to the Urban Development Department, Uttarakhand by the Udham Singh Nagar District Administration, and the said process is currently underway. Accordingly, necessary action is being taken in accordance with the rules.

c. At present, a 10 TPD composter has been installed by Nagar Panchayat, Banbasa. Dry waste is being segregated and stored at the Material Recovery Facility (MRF), while wet waste is being processed into compost through pits. The pits within the Nagar Panchayat area are being filled with construction and demolition (C&D) waste.

d. The garbage collection and processing sites of Nagar Panchayat, Banbasa are under continuous CCTV monitoring to prevent any fire incidents.

e. Steps are being taken to develop a green curtain by plantation around the site.

NOTARY Birendra Singh Advocate Reg.No.5(01)2022 Doiwala, Dehradun STATE OF UTTARAKHAND

In this connection, a copy of the letter dated 06.01.2026 along with the compliance report are collectively being filed and marked as **Annexure-1** to this affidavit.

6. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them.

The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

Verification: -

Verified at Dehradun on the .11.. day of February 2026, that the contents of the compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

Deponent

S.D. 11/2/2026

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

This affidavit is sworn before me
Shri... Kalyani Babita
who is identified by Shri....
At Doiwala Dehradun on.....

Birendra Singh
Advocate & Notary
Doiwala, Dehradun
11-2-2026

C.No. 926978 दर्ज-40/XXXVIII-1-26 मेल

6

प्रेषक,

जिलाधिकारी,
चम्पावत।

सेवा में,

अपर सचिव,
उत्तराखण्ड शासन
पर्यावरण संरक्षण एवं जलवायु परिवर्तन,
देहरादून।

पत्रांकः– 1593/तेईस–स्था.नि.सहा./2025–26 दिनांकः– 06 जनवरी, 2026

विषयः– मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या–577/2025 जीवन सिंह बनाम् उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक–24.11.2025 के सम्बन्ध में।

महोदय,

कृपया, उपर्युक्त विषयक उत्तराखण्ड शासन, पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनुभाग, के पत्र संख्या–I/348556/XXXVIII–1–26/ई0– 97068 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या–577/2025 जीवन सिंह बनाम् उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक–24.11.2025 के परिपालन में मा0 प्राधिकरण में प्रतिशपथ दाखिल किये जाने वाले प्रतिशपथ पत्र का आलेख तैयार कर उपलब्ध कराये जाने के निर्देश दिये गये है।

अवगत कराना है कि मूल आवेदन संख्या–577/2025 में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक–24.11.2025 में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड को नोडल एजेंसी नामित करते हुए समिति का गठन कर समिति को नोडल एजेंसी के माध्यम से प्रकरण में वस्तुस्थिति एवं उपचारात्मक कार्यवाही सहित रिपोर्ट/आख्या मा0 एन.जी.टी. में दाखिल किये जाने के निर्देश दिये गये हैं।

मा0 एन0जी0टी0 में मूल आवेदन संख्या–577/2025 में दिनांक–24.11.2025 में पारित आदेश के क्रम में गठित समिति में अधोहस्ताक्षरी की ओर से उप जिलाधिकारी, पूर्णागिरी (टनकपुर) उपस्थित हुए। गठित समिति के सदस्यों के द्वारा प्रश्नगत् स्थल का निरीक्षण दिनांक–24.12.2025 को किया गया है। क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, हल्दानी (नैनीताल) के पत्र संख्या–यूकेपीसीबी/आर0ओ0एच0/रिट/26/2583–1214 दिनांक–03.01.2026 द्वारा संयुक्त निरीक्षण आख्या नोडल एजेंसी (सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून) को मूल में सलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की गई है। **(रिपोर्ट संलग्न–1)**

DS (Env.)
12/01/26
(तारकेश्वर यादव)
निजी सचिव–
अपर सचिव
वन एवं पर्यावरण
उत्तराखण्ड शासन

उक्त गठित समिति द्वारा उक्त निरीक्षण आख्या के बिन्दु संख्या–05 में की गई अनुशंसा के क्रम में अधिशासी अधिकारी, नगर पंचायत बनबसा से बिन्दुवार अनुपालन आख्या प्राप्त की गयी। अधिशासी अधिकारी, नगर पंचायत बनबसा के पत्र संख्या–2327/एन.जी.टी./2025–26 दिनांक–05 जनवरी, 2026 द्वारा उपलब्ध कराई गई आख्या **(संलग्न–02)** निम्नवत् हैः–

क्र. सं.	गठित समिति द्वारा की गई अनुशंसा	अनुपालन आख्या
1	According to the Solid Waste Management-2016, the responsibility of collection, segregation, storage, transportation, treatment and disposal of municipal solid waste lies with the local body hence municipal committee Banbasa should comply with the Solid Waste Management-2016.	ठोस अपशिष्ट प्रबंधन–2016 के सुसंगत नियमों का सम्यक अनुपालन हेतु नगर पंचयत बनबसा कटिबद्ध है एवं प्रत्येक स्तर व चरण पर इसका अनुपालन अक्षरशः करने के निरंतर प्रयत्न किए जा रहे हैं।

S.O (Env.)
(अखिलेश मिश्रा)
उप सचिव
13/1/26
वन एवं पर्यावरण विभाग
उत्तराखण्ड शासन

371
13/1/26

139/AS(Env)/26
12/01/26

Asstt. Babita
13/1/26

2	District Administration should instruct to Irragation Deptt. First Subdivision, Banbasa Head Works, Sharda Canal Bareilly U.P. to permit the Nagar Panchayat Banbasa regarding immediately fencing of the presence site to restrict the moment of animals at the dumping site & the developed necessary arrangment of MSW site as per Solid Waste Management Rule-2016 till allotment and development of new land	
3	Nagar Panchayat Banbasa, should take immediate initiation with district administration for the allotment of the new landfill site and shall comply with the all provisions of Solid Waste Management Rule-2016 as amended for the disposal of minucipal solid waste	बनबसा क्षेत्र में अधिकतर भूमि सिंचाई विभाग उत्तर प्रदेश के स्वामित्व एवं वन एवं पर्यावरण विभाग व नदी नालों के समीप होने के कारण कलस्टर मॉडल में बनबसा, टनकपुर व खटीमा हेतु खटीमा में उपयुक्त स्थल के निर्धारण की प्रक्रिया गतिमान है। शीघ्र ही ऊधमसिंहनगर प्रशासन द्वारा शहरी विकास विभाग, उत्तराखण्ड को भूमि आंवटित होनी है, जिसकी प्रक्रिया गतिमान है। अतः उपरोक्त पर नियमानुसार व तत्परता से कार्यवाही की जा रही है।
4	The material recovered form the bio-mining process i.e RDF, C&D waste, inert material, bio-compost and other recyclable material should be disposed off as per CPCB guidelines.	नगर पंचायत बनबसा द्वारा वर्तमान में 10 TPD का टोमर स्थापित किया गया है, जिससे सूखा कूड़ा अलगकर MRF में रखा जा रहा है तथा गीले कूड़े से पिट के माध्यम से खाद बनाई जा रही है साथ ही C&D वेस्ट से नगर पंचायत क्षेत्रान्तर्गत गडडे भरे जा रहे है।
5	Nagar Panchayat Banbasa take immediate action to prevent any unregulated burning of dump waste at any point of time.	नगर पंचायत द्वारा जहां पर वर्तमान में कूड़ा संग्रहण व प्रसंस्करण किया जा रहा है वहॉ पर आग की घटनाओं की रोकथाम हेतु सी0सी0टी0वी0 से लगातार मॉनीटरिंग की जाती है।
6	Nagar Panchayat Banbasa shall do dense plantation all around the dumping site to prevent the odour nuisance.	उपरोक्त क्षेत्र के आसपास पौधों के माध्यम से ग्रीन कर्टेन बनाये जाने हेतु कार्यवाही गतिमान है।

अवगत कराना है कि प्रकरण में गठित समिति द्वारा बिन्दु संख्या–05 के क्रमांक–02 में की गई अनुशंसा के क्रम में अधोहस्ताक्षरी के कार्यालय के पत्र संख्या–1564/XXIII–स्था.नि.सहा./2026 दिनांक–05 जनवरी, 2026 द्वारा अधीक्षण अभियन्ता, हैड वर्क्स खण्ड, शारदा नहर बरेली (उ0प्र0) को अविलम्ब नगर पंचायत बनबसा के ठोस अपशिष्ट संग्रहण स्थल पर अपने अधीन क्षेत्र का विधिवत् तार बाड़/घेराव किये जाने हेतु पत्र प्रेषित किया गया, ताकि कूड़ा प्रसंस्करण स्थल/निराकरण स्थल/संग्रहण स्थल एवं अन्य स्थलों पर किसी भी प्रकार के पशु की आवाजाही न हो सके। **(छायाप्रति संलग्न–3)**

उक्त के अतिरिक्त यह भी अवगत कराना है कि नगर पंचायत बनबसा द्वारा प्रश्नगत् स्थल पर दिनांक–25.01.2026 से ठोस अपशिष्ट का संग्रहण किया जाना बन्द कर दिया गया है। **अधिशासी अधिकारी द्वारा इस हेतु प्रमाण पत्र उपलब्ध कराया गया है। (प्रमाण पत्र संलग्न–04)**

उल्लेखनीय है कि प्रबन्ध निदेशक, यू0आई0आई0डी0बी0, उत्तराखण्ड, देहरादून के पत्र संख्या–612 / 19 / M.P.S.C/UIIDB/2024-25 दिनांक–18.07.2025 के द्वारा जिलाधिकारी, ऊधमसिंहनगर को टनकपुर, बनबसा एवं खटीमा हेतु कलस्टर ठोस अपशिष्ट संयत्र की स्थापना किये जाने हेतु तकनिकी एवं पर्यावरणीय मानकों के अनुरूप एवं सुरक्षा की दृष्टि से उपयुक्त स्थल का चयन कर भूमि आवंटित किये जाने की अपेक्षा की गई है, जिसके क्रम में अधोहस्ताक्षरी के कार्यालय पत्र संख्या–1065 / तेईस–स्था.नि. सहा. / 2025–26 दिनांक–08 दिसम्बर, 2025 द्वारा जिलाधिकारी, ऊधमसिंहनगर को पत्र प्रेषित किया गया है। **(छायाप्रति संलग्न–05)**

अतः तद्नुसार विषयगत प्रकरण में आख्या सादर प्रेषित।

6/1/26

(मनीष कुमार)
जिलाधिकारी,
चम्पावत।

प्रतिलिपि– सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ प्रेषित।

6/1/26

जिलाधिकारी,
चम्पावत।

कार्यालय नगर पंचायत बनबसा।

संख्याः– 2327/एन.जी.टी./2025–26 दिनांकः– 05 जनवरी, 2026

सेवा में,

जिलाधिकारी,
चम्पावत।

विषयः– मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या–577/2025 श्री जीवन सिंह बनाम् उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक–24.11.2025 के सम्बन्ध में।

उपर्युक्त विषयक अपने कार्यालय के पत्र संख्या–1561/XXIII–स्था.नि.सहा./2026 दिनांक–05 जनवरी, 2026 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या–577/2025 में दिनांक–24.11.2025 में पारित आदेशों के क्रम में गठित समिति के सदस्यों द्वारा प्रश्नगत् स्थल की संयुक्त निरीक्षण आख्या के बिन्दु संख्या–5 में की गई अनुशंसा के परिपालन में बिन्दुवार अनुपालन आख्या उपलब्ध कराये जाने के निर्देश दिये गये है। अतः दिये गये निर्देशों के क्रम में बिन्दुवार अनुपालन आख्या निम्नवत् प्रेषित की जा रही हैः–

क्र. सं.	गठित समिति द्वारा की गई अनुशंसा	अनुपालन आख्या
1	According to the Solid Waste Management-2016, the responsibility of collection, segregation, storage, transportation, treatment and disposal of municipal solid waste lies with the local body hence municipal committee Banbasa should comply with the Solid Waste Management-2016.	ठोस अपशिष्ट प्रबंधन–2016 के सुसंगत नियमों का सम्यक अनुपालन हेतु नगर पंचायत बनबसा कटिबद्ध है एवं प्रत्येक स्तर व चरण पर इसका अनुपालन अक्षरशः करने के निरंतर प्रयत्न किए जा रहे हैं।
2	District Administration should instruct to Irragation Deptt. First Subdivision, Banbasa Head Works, Sharda Canal Bareilly U.P. to permit the Nagar Panchayat Banbasa regarding immediately fencing of the presence site to restrict the moment of animals at the dumping site & the developed necessary arrangment of MSW site as per Solid Waste Management Rule-2016 till allotment and development of new land	–
3	Nagar Panchayat Banbasa, should take immediate initiation with district administration for the allotment of the new landfill site and shall comply with the all provisions of Solid Waste Management Rule-2016 as amended for the disposal of minucipal solid waste	बनबसा क्षेत्र में अधिकतर भूमि सिंचाई विभाग उत्तर प्रदेश के स्वामित्व एवं वन एवं पर्यावरण विभाग व नदी नालों के समीप होने के कारण कलस्टर मॉडल में बनबसा, टनकपुर व खटीमा हेतु खटीमा में उपयुक्त स्थल के निर्धारण की प्रक्रिया गतिमान है। शीघ्र ही ऊधमसिंहनगर प्रशासन द्वारा शहरी विकास विभाग, उत्तराखण्ड को भूमि आंवटित होनी है, जिसकी प्रक्रिया गतिमान है। अतः उपरोक्त पर नियमानुसार व तत्परता से कार्यवाही की जा रही है।

ई.ओ- बनबसा

कृपया तदनुसार निरीक्षण समिति के प्रत्येक सदस्य को सूचित करें व कृपया कि एक प्रति पत्रावली पर संचित करें।

4	The material recovered form the bio-mining process i.e RDF, C&D waste, inert material, bio-compost and other recyclable material should be disposed off as per CPCB guidelines.	नगर पंचायत बनबसा द्वारा वर्तमान में 10 TPD का टोमर स्थापित किया गया है, जिससे सूखा कूड़ा अलगकर MRF में रखा जा रहा है तथा गीले कूड़े से पिट के माध्यम से खाद बनाई जा रही है साथ ही C&D वेस्ट से नगर पंचायत क्षेत्रान्तर्गत गडडे भरे जा रहे है।
5	Nagar Panchayat Banbasa take immediate action to prevent any unregulated burning of dump waste at any point of time.	नगर पंचायत द्वारा जहां पर वर्तमान में कूड़ा संग्रहण व प्रसंस्करण किया जा रहा है वहॉ पर आग की घटनाओं की रोकथाम हेतु सी0सी0टी0वी0 से लगातार मॉनीटरिंग की जाती है।
6	Nagar Panchayat Banbasa shall do dense plantation all around the dumping site to prevent the odour nuisance.	उपरोक्त क्षेत्र के आसपास पौधों के माध्यम से ग्रीन कर्टेन बनाये जाने हेतु कार्यवाही गतिमान है।

कृपया, उक्तानुसार अवगत होने का कष्ट करें।

भवदीय,

(दीपक चन्द्र)
अधिशासी अधिकारी,
नगर पंचायत बनबसा।

4015-3

कार्यालय जिलाधिकारी, चम्पावत।

संख्याः–1564 /XXIII–स्था.नि.सहा./2026 दिनांकः–05 जनवरी, 2026

सेवा में,

अधीक्षण अभियन्ता,
हैड वर्क्स खण्ड, शारदा नहर बरेली (उ0प्र0)।

विषयः– **मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या–577/2025 श्री जीवन सिंह बनाम् उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक–24.11.2025 के सम्बन्ध में।**

उपर्युक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या–577/2025 श्री जीवन सिंह बनाम् उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक–24.11.2025 का सन्दर्भ ग्रहण करने करें। मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या–577/2025 में दिनांक–24.11.2025 में पारित आदेशों के क्रम में गठित समिति के सदस्यों द्वारा प्रश्नगत् स्थल का निरीक्षण दिनांक–24.12.2025 को किया गया है। गठित समिति के सदस्यों द्वारा संयुक्त निरीक्षण आख्या के बिन्दु संख्या–5 के क्रमांक–2 में निम्नवत् अनुशंसा की गई हैः–

> District Administration should instruct to Irragation Deptt. First Subdivision, Banbasa Head Works, Sharda Canal Bareilly U.P. to permit the Nagar Panchayat Banbasa regarding immediately fencing of the presence site to restrict the moment of animals at the dumping site & the developed necessary arrangment of MSW site as per Solid Waste Management Rule-2016 till allotment and development of new land.

अतः आपसे अनुरोध है कि अविलम्ब नगर पंचायत बनबसा के ठोस अपशिष्ट संग्रहण स्थल पर अपने अधीन क्षेत्र का विधिवत् तार बाड़/घेराव करें, ताकि कूड़ा प्रसंस्करण स्थल/निराकरण स्थल/संग्रहण स्थल एवं अन्य स्थलों पर किसी भी प्रकार के पशु की आवाजाही न हो।
संलग्नक–यथोपरि।

(मनीष कुमार)
जिलाधिकारी,
चम्पावत।

प्रतिलिपि– निम्नांकित को सादर सूचनार्थ प्रेषित।

1. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. आयुक्त, कुमाऊं मण्डल, नैनीताल।
3. मण्डलायुक्त, बरेली (उ0प्र0)।

जिलाधिकारी,
चम्पावत।

संलग्नक 124

कार्यालय नगर पंचायत वनबसा

प्रमाण पत्र

प्रमाणित किया जाता है कि नगर पंचायत वनबसा द्वारा दिनांक 25 दिसम्बर 2025 से नगर पंचायत कार्यालय के सामने सिचाई विभाग उत्तर प्रदेश की भूमि पर अस्थाई डम्पिंग जोन में कूड़ा डालना बन्द कर दिया गया है।

अधिशासी अधिकारी
नगर पंचायत बनबसा

सत्यापित प्रति

EO Banbasa

प्रेषक,

जिलाधिकारी,
चम्पावत।

सेवा में,

जिलाधिकारी,
ऊधमसिंहनगर।

पत्रांकः–1065/तेईस–स्था.नि.सहा./2025–26 दिनांकः–08 दिसम्बर, 2025

Sub: Request For Allotment of Land in Khatima for Development of Intergated Solid Waste Managment Plan.

महोदय,

कृपया, उपर्युक्त विषयक प्रबन्ध निदेशक, यू.आई.आई.डी.बी., उत्तराखण्ड, देहरादून द्वारा आपको सम्बोधित तथा अन्य के साथ इस कार्यालय को पृष्ठांकित पत्र संख्या–612/19/M.P.S.C/UIIDB/2024-26 दिनांक–18.07.2025 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा खटीमा, बनबसा और टनकपुर नगरों के ठोस अपशिष्ट प्रबंधन की व्यवस्था किये जाने हेतु कलस्टर मॉडल के आधार पर खटीमा में एकीकृत ठोस अपशिष्ट प्रबंधन संयत्र की स्थापना किये जाने हेतु तकनिकी एवं पर्यावरणीय मानको के अनुरूप एवं सुरक्षा की दृष्टि से उपयुक्त भूमि चिन्हित कर भूमि आंवटित किये जाने की अपेक्षा की गई है।

अतः उक्त पत्र की छायाप्रति इस अनुरोध के साथ प्रेषित की जा रही है कि प्रकरण की महत्ता के दृष्टिगत अनुरोध है कि खटीमा में एकीकृत ठोस अपशिष्ट प्रबंधन संयन्त्र की स्थापना किये जाने हेतु तकनिकी एवं पर्यावरणीय सुरक्षा की दृष्टि से उपयुक्त भूमि चिन्हित/चयनित कर, भूमि आवंटित किये जाने के सम्बन्ध में तद्नुसार आवश्यक अग्रेत्तर कार्यवाही करने का कष्ट करें।

संलग्न–यथोपरि।

भवदीय,

जिलाधिकारी,
चम्पावत।

प्रतिलिपि–

1. प्रबन्ध निदेशक महोदय, यू.आई.आई.डी.बी. को सादर सूचनार्थ।
2. आयुक्त महोदय, कुमाऊँ मण्डल, नैनीताल को सादर सूचनार्थ।

प्रतिलिपि– निम्नांकित को सूचनार्थ एवं आवश्यक एवं कार्यवाही एवं प्रेषितः–

1– उप जिलाधिकारी, पूर्णागिरी (टनकपुर)।
2– नोडल ऑफीसर, यू.आई.आई.डी.बी.।

जिलाधिकारी,
चम्पावत।

Letter No. 612 /19/M.P.S.C/UIIDB/2024-25
Dehradun, Date: 18 July, 2025

From,

R. Meenakshi Sundaram,
Managing Director,
UIIDB, Uttarakhand.

To,

The District Magistrate,
Udham Singh Nagar,
Uttarakhand.

Sub: Request for Allotment of Land in Khatima for Development of Integrated Solid Waste Management Plan.

Dear Sir,

The Uttarakhand Infrastructure and Investment Development Board (UIIDB) has initiated the project for Preparation of "Vision, detailed design, integrated infrastructure development plan, and implementation strategy; and to provide construction management support for development of Sharda Riverfront and adjoining areas in Tanakpur, Distt Champawat, Uttarakhand".

For this purpose, M/s Egis India Consulting Engineers Pvt. Ltd. (EGIS) in joint venture with Aesthetic Designs LLP have been engaged for consultancy assistance to UIIDB for preparation of the master plan of the above mentioned corridor.

As per the EC meeting held on 21st May 2025 under the Chairmanship of Chief Secretary & subsequent review meeting held with the District Magistrate of Champawat on 27th July 2025, an Integrated Solid Waste Management Plan has been proposed to be undertaken as part of the above mentioned master planning framework. And this Cluster model will cater the Solid Waste Management of Khatima, Banbasa and Tanakpur.

In this regard, your office may kindly undertake the process for identification and allotment of Suitable land in Khatima for setting up this Integrated Waste Management Plant. The identified parcel should ideally meet the technical and environmental criteria for waste processing and be accessible to all three towns.

We request your support and cooperation in enabling this initiative, which holds significant value for improving urban sanitation, environmental quality, and energy generation in the region.

Sincerely,

(R. Meenakshi Sundaram)
Managing Director.

Copy to:
1) District Magistrate, Champawat, for Information.
2) SDM Tanakpur, for Information.
3) Nodal Officer, UIIDB
4) Shri. Rajeev R. Singh, SPOC- Sharda Corridor project.
5) Team Leader, Sharda Corridor Project for Information.

(R. Meenakshi Sundaram)
Managing Director.

Annexure-1

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

UKPCB Ph No- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

पत्रांक–यूकेपीसीबी/आर0ओ0एच0/RT/26/2583-1214 दिनांक:-03/01/26

एन0जी0टी0 मैटर/शीर्ष प्राथमिकता

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषयः मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 577/2025 Jeevan Singh Vs. State of Uttarakhand & Ors के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र यूकेपीसीबी/एच0ओ0/सा0–183–953/2025/1466 दिनांक 10.12.2025 का संदर्भ ग्रहण करने का कष्ट करना चाहेंगे। मा0 एन0जी0टी0 मे योजित मूल आवेदन संख्या 577/2025 में दिनांक 24.11.2025 में पारित आदेशों के कम में गठित समिति के सदस्यों के द्वारा प्रश्नगत स्थल का निरीक्षण दिनांक 24.12.2025 को किया गया है।

अतः संयुक्त निरीक्षण आख्या मूल रूप से संलग्न कर सलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय

03/01/2026

(अनुराग नेगी)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. प्रभारी कोर्ट सैल उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को आवश्यक कार्यवाही हेतु सादर प्रेषित
2. जिलाधिकारी महोदय, चम्पावत को सूचनार्थ सादर प्रेषित।
3. उप–जिलाधिकारी पूर्णागिरी (टनकपुर) चम्पावत।
4. डॉ0 कमल कुमार, क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय लखनऊ।
5. डॉ0 विपिन गुप्ता, वैज्ञानिक–ग, क्षेत्रीय कार्यालय पर्यावरण वन एवं जलवायु मंत्रालय 25 सुभाष रोड़ देहरादून।

क्षेत्रीय अधिकारी

Joint Committee Report In The Hon'ble National Green Tribunal Matter O.A.No.577/2025 Jeevan Singh Vs State of Uttarakhand & Ors On Issue Related To Illegal Dumping Of Municipal Solid Waste

1.Background-

Hon'ble NGT New Delhi vide its order dated 24.11.2025 in the O.A. No-577/2025 Jeevan Singh Vs State of Uttarakhand & Ors directed in Para 6, 7 as:

6. *In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Dehradun, Uttarakhand, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Champawat and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its 4 report within one month. The UKPCB will be the nodal agency for coordination and compliance.*

7. *List on 09.01.2026 for further consideration.*

Copy of the order passed by Hon'ble NGT is enclosed. ***(Annexure-01)***

2.The Main issue raised in the petition by the applicant :

As contended by the applicant, the potential environmental and health risks posed by this non-treated waste and the dump-site in Nagar Panchyat Banbasa are as under-

- *Nagar Panchayat Banbasa, District Champawat, Uttarakhand, by dumping dirty garbage containing polythene through several garbage carts, four small elephants and tractor trolleys for the last 6 years.*
- *Every day about four garbage vehicles, 10 garbage carts and one and a half garbage trucks are collected by one tractor.*
- *Animals like cows and bulls are also eating the said polythenecontaining garbage every day, due to which the number of their deaths is also increasing.*

- *This garbage also emits a terrible stench, posing a risk of spreading serious infectious diseases.*
- *Citizens of Gudmi, Chandfaram, Devipura, Chunabhatta, Bhainsa-Jhala, etc. also commute daily past this garbage dump.*
- *Dirty garbage containing polythene is being thrown in the forest, which is wrong as per the rules. Even after the contractor got the contract, wet and dry garbage is not being separated, whereas machines are installed in Nagar Panchayat Banbasa. You are requested to promptly remove the garbage dumped by the Banbasa Nagar Panchayat, District Champawat, Uttarakhand*

Hon'ble NGT consituted a Joint Committee comprising of representaives of integrated Regional Office, MoEF&CC, Dehradun, Uttarakhand Pollution Control Board, Central Pollution Control Board & District Megistrate, Champawat. In compliance of NGT order, the following nominated joint committee members of concern departments participated in the joint on-site inspection on dated 24.12.2025 as ordered by the Member Secretary, Uttarakhand Pollution Control Board vide letter UKPCB/HO/Gen-183-953/2025/1466 dated 10.12.2025 ***(Annexure-02)***

1. Shri Akash Joshi, SDM Purnagiri Tanakpur Distt:-Champawat.
2. Shri Kamal Kumar, Scientist-E, Central Pollution Control Board, Regional Directorate, Lucknow, (U.P.)
3. Dr Vipin Gupta, Scientist-C, Regional Office, MoEF&CC, Dehradun UK.
4. Shri Anurag Negi, Regional Officer, Uttarakhand Pollution Control Board, Haldwani.

The following officers were also present during the field visit

1. Shri Prashnat Kumar Verma, Asstt.Engg. First Sub-Division, Banbasa Head Works, Sharda Canal Bareilly.U.P.
2. Shri Deepak Budhlakoti, Excutive Officer, Nagar Panchayat Banbasa, Distt:-Champawat.

During joint visit committee tried to contact the applicant but could not able to contact.

3.Observation During Site Visit-

a) Population of Nagar Panchayat Banbasa area, as per census 2011 is 6023 & area of Municipal Council is 88.42 Hact.

b) The site mentioned in the pitition is of Nagar Panchayat Banbasa MSW dumping site Banbasa Canal forest.The google map of the site and photographs taken during the inspection are enlosed as ***Annexure-03*** The geographical coordinates of dumpsite Banbasa canal forest are *Lat.28.990941°, Long.80.078713°* and marked on google map.

c) Said site is located approximatly 300 Meters away from the office of Nagar Panchayat Banbasa.The Executive Officer Nagar Panchayat Banbasa informed that, the Municipal Committee since the formation, municipal waste disposal within the Municipal Committee has been taking place on land owned by the Uttar Pradesh Irrigation Deptt.

d) As informed by the Excutive Officer Nagar Panchayat Banbasa that total generation of Municipal Solid Waste from 07 wards is about 2.1 MT/Day. Nagar Panchayat Banbasa has adopted door to door collection mechanism. whole quantity is being dumpted at the exisiting dumped site with about 40% segregation at source and about 33% plastic & other waste is being segregated at the site. ***Annexure.04***

e) At the time of inspection Municipal Solid Waste was found to be dumped in un-scientific manner without any fencing/ boundary wall, storm water drain, leachate collection system, approach road to reach the end point, fire safety system and security arrangment at Banbasa canal forest. The google map showing the illegal MSW dumped site is enclosed at ***Annexure.05***

f) The deposited waste also not covered or compacted and most cases in these open dump site waste remains susceptible to open burning.

g) The existing dump site may pose significant health hazards both to the general public living in the neighbourhood and nearby school children, as there was no arragment to the control odour nuisance and pest infection in disputed site.

h) The Nagar Panchayat Banbasa has stopped the dumping/disposing/storing of Municipal Solid Waste at disputed land from 24.12.2025, as informed by Nagar Panchayat representative. ***Annexure.06.***

i) During inspection, it was also observed that to meetout with the requirement of per day waste generation, the Nagar Panchayat Banbasa started dumping the waste in illegaly different site near by the Nagar Panchayat office & Banbasa canal forest. Office of the Jiledaar, First Sub-division, Banbasa Head Works, Sharda Canal Bareilly has also given notice for illegal dump of MSW time to time. Copy of notice enclosed as ***Annexure.07.***

j) At the time of inspection burning of solid waste was not observed at the site by the committee members. Excutive Officer Nagar Panchayat Banbasa has informed that during the summer season some instances of fire were reported.

k) Nagar Panchayat Banbasa has provided material recovery facility and compost pits at the near office site, but not found in operational during visit. The compost pits were observed without any waste. At present, there is no strom water and leachate was found accumulted at the site. ***Annexure.08.***

l) There is no mechanism of fire safety arrangement at the MSW site, but Nagar Panchayat Banbasa informed that fire fighting vechicles were used at the time of fire in dump site.

m) The site is affected by foul odour and several animals and pets were observed in the around which can futher act as vectors to the surrounding people.

n) Morever, as per EC Meeting held on 21st May 2025 under the Chairmanship of Chief Secretary & Subsequent review meeting held with the District Magistrate of Champawat on 27th July 2025, an integrated solid waste management plan has been proposed to be undertaken as part of the master planing framework and this cluster model will cater the solid waste management of Khatima, Banbasa & Tanakpur also.***(Annexure-09)***

o) As per Nagar Panchayat Banbasa new site has been also identified at Chandfarm Road, Chuna Bhatta. P.O-Chandani,Banbasa, District-Champawat.Site is about 5.0Km away from the international boundary of Nepal.The total plot area is 8,000sq m the sanitary landfill area is 2,260 sq m 0.80 hact. Land transferv process is currently under process. After the land is transfered to the Nagar Panchyat Banbasa, the Banbasa Municipla Committee will dispose of the municipal waste at the site. Copy of letter enclosed as ***Annexure.10.***

p) As per DPR, the waste spread area to be reclaimed is land of First Subdivision, Banbasa Head Works, Sharda Canal Bareilly and total quantity of waste is about 4037.13 MT. Copy of DPR collected from the Nagar Panchayat Banbasa is enclosed as ***Annexure.11***

q) Excutive Officer Nagar Panchayat Banbasa also informed that the DPR for processing and disposal of legacy waste has already prepared and tendering process has been completed and awarded the work to M/s Ayushi Hygine & Care Pvt Ltd, C-93 Mahaveer Vihar, Sector-1 Dwarka, New Delhi. As per the MOU, the agency has to dispose all the legacy waste by 6 (six) Months from the appointed date. 22 June 2025 Copy of the MOU & work order issued by the Nagar Panchayat Banbasa is enclosed as ***Annexure.12***

r) As per Solid Waste Management-2016, authorization is not required for a waste processing facility that handels less than 5.0 MT of waste per day. More specifically rule-15 (y) of the SWM Rule-2016 stipulats that local authorities or operaters need to obtain authorization from the State Pollution Control Board (SPCB) only for facilities exceeding intalled capacity of 5.0 TPD. Facilities processing less then this amount do not required this specific authorization though all facilities must still comply with general SWM Rules regarding segregation, storage & disposal. ***Annexure.13.***

4.Conclusion-

The Minicipal Solid Waste of the Nagar Panchayat Banbasa is continously being dumped unscientifically in the open land and arrangements for segregation, processing of waste and sanitary landfills are not adequate and effective available at the site for the disposal of solid waste as mentioned in the SWM Rule-2016 as amended.

5.Recommendations/Remedial Actions-

1. According to the Solid Waste Management-2016, the responsibility of collection, segregation, storage, transportation, treatment and disposal of municipal solid waste lies with the local body hence municipal committee Banbasa should comply with the Solid Waste Management-2016.
2. District Administration should instruct to Irragation Deptt. First Subdivision, Banbasa Head Works, Sharda Canal Bareilly U.P. to permit the Nagar Panchayat Banbasa regarding immediately fencing of the presence site to restrict the moment of animals at the dumping site & the developed necessary arrangment of MSW site as per Solid Waste Management Rule-2016 till allotment and development of new land.
3. Nagar Panchayat Banbasa, should take immediate initiation with district administration for the allotment of the new landfill site and shall comply with the all provisions of Solid Waste Management Rule-2016 as amended for the disposal of minucipal solid waste.
4. The material recovered form the bio-mining process i.e RDF, C&D waste, inert material, bio-compost and other recyclable material should be disposed off as per CPCB guidelines.

4. The material recovered form the bio-mining process i.e RDF, C&D waste, inert material, bio-compost and other recyclable material should be disposed off as per CPCB guidelines.
5. Nagar Panchayat Banbasa take immediate action to prevent any unregulated burning of dump waste at any point of time.
6. Nagar Panchayat Banbasa shall do dense plantation all around the dumping site to prevent the odour nuisance.

(Anurag Negi)
Regional Officer
UKPCB, Haldwani.

(Dr Vipin Gupta)
Scientist-C
MoEF&CC Dehradun UK.

(Kamal Kumar)
Scientist-E
CPCB, Lucknow (U.P.)

(Akash Joshi)
SDM Purnagiri
Distt-Champawat

U.O.No.09 /XXXVI-A-3/Law Sec./2026-15(01)2026-Environment

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 577 OF 2025

Appellant(s)

Jeevan Singh

Versus

Respondent(s)

State of Uttarakhand & Ors.

VAKALATNAMA

I/We **State of Uttarakhand,** the Appellant(s)/Petitioners(s)/Respondent(s) /intervener(s) of the above Appeal/Petition/ Reference do hereby appoint and retain **Ms. Anjali Rajput**, Advocate to act and appear for me/us in the above matter and to conduct or defend the same and to appear in all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, to deposit and receive money on my/our behalf in said matter and to represent me/us and to take all necessary steps in the above matter. I/We agree, to ratify all acts done by the aforesaid Advocate in pursuance of the authority.

Dated this the 06 day of January, 2026.

ACCEPTED
Ms. Anjali Rajput,
Panel Lawyer,
Supreme Court of India,
Chamber No. 136, New Lawyers Chambers,
M.C Shetalwad Block,
Supreme Court, New Delhi-110001
M.N.-9811777368
E-ID-advanjali.rajput@gmail.com

(Manish Kumar Pandey)
Addl. Secretary
Government of Uttarakhand
APPELLANTS/PETITIONERS/RESPONDENTS

(Manish Kumar Pandey)
Additional Secretary
Law (Com-Additional L.R.
Govt. of Uttarakhand

MEMO OF APPEARANCE

TO,
The Registrar,
National Green Tribunal,
New Delhi.

Sir,

Please enter my appearance in the above mentioned case on behalf of the Petitioner(s)/ Respondent(s).

Yours faithfully,

(Ms. Anjali Rajput)
Advocate for the Petitioner(s)
Respondent(s) Appellant(s)